COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL No. 294 of 2015 &
IA No. 142 of 2016

Dated: 18th October, 2016

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:-

SRM Power Pvt. Ltd. …. Appellant(s)
Vs.
Bangalore Electricity Supply Co. Ltd. & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Ankit Shah

Counsel for the Respondent(s) : Ms. Pankhuri Bhardwaj for R-2 & R-4

ORDER

We have heard learned counsel for the appellant and learned counsel for Respondent Nos. 2 and 4. Learned counsel for Respondent Nos. 2 and 4 submits that objection to the maintainability of the appeal may be heard at the time of final hearing.

Admit. Ms. Pankhuri Bhardwaj takes notice on behalf of Respondent Nos. 2 & 4 and seeks four weeks time to file reply. Notice be issued to the other respondents returnable on 08.11.2016. Dasti, in addition, is permitted.

List the I.A. No. 142 of 2016 for hearing on ***08.11.2016.*** Learned counsel for the respondents may file reply to the main appeal on or before 15.11.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 30.11.2016 after serving copy on the other side.

(I.J. Kapoor) **(Justice Ranjana P. Desai)**
Technical Member **Chairperson**